

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1760  
ANSWERED ON:03.12.2014  
REGULATION OF PRIVATE SCHOOLS  
Patil Shri A.T. (Nana);Patle Smt. Kamla Devi;Singh Shri Sunil Kumar

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the private schools/ institutions have become more commercial;
- (b) if so, the details thereof and the steps taken by the Governments to control them;
- (c) whether the Government is aware that there is no regulatory body to regulate the private schools;
- (d) if so, whether the Government proposes to form any institution for this purpose; and
- (e) whether any act has been enacted by the Government for private schools and if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) and (b): The private schools/institutions are recognized by the concerned State Governments as per norms prevalent in these States. However, Central Board of Secondary Education (CBSE) affiliated schools follow the provisions of the affiliation Bye-Laws which inter-alia prescribe the following:-

Rule - 19.1(ii) It shall ensure that the school is run as a community service and not as a business and that commercialization does not take place in the school in any shape whatsoever.

Rule - 19.1(iii) It shall ensure that the funds accruing from the school are spent for the benefit of the school and for its expansion.

(c) and (d): Regulations for private schools are in the realm of State Governments.

(e): No such Act has been enacted.